# MANIPUR GAZETTE

**E X T R A O R D I N A R Y**
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No. 29 Imphal, Thursday, May 7, 2026 (Vaisakha 17, 1948)


**GOVERNMENT OF MANIPUR**
**SECRETARIAT: HEALTH DEPARTMENT**

**NOTIFICATION**

Imphal, the 4th May, 2026.

No.NHM-701/8/2022-HS-HEALTH: In exercise of the powers conferred by section 68 of the National Commission for Allied and Healthcare Professions Act, 2021 (Central Act No.14 of 2021), the Governor of Manipur is pleased to notify "**The Manipur State Allied and Healthcare Council (MSAHC) Rules, 2026"** as enclosed herewith as Annexure for general information in public interest**.**

BANTEE SINGH KONTHOUJAM,
Joint Secretary(Health & FW),
Government of Manipur.

**ANNEXURE**

# CABINET MEMOTHE MANIPUR STATE ALLIED AND HEALTHCARE COUNCIL (MSAHC) RULES, 2026

## CHAPTER 1
## PRELIMINARY

**1. Short title and commencement.-**

(1) These rules may be called the Manipur State Allied and Healthcare Council (MSAHC) Rules, 2026.

(2) They shall come into force from the date of their publication in the Official Gazette.

**2. Definitions.-**

(1) In these rules, unless the context otherwise requires:-

(a) "Act" means the National Commission for Allied and Healthcare Professions (NCAHP) Act, 2021(Central Act No. 14 of 2021).

(b) "Commission" means the National Commission for Allied and Healthcare Profession constituted under sub-section (1) of section 3 of the Act.

(c) "Council" means the Manipur State Allied and Healthcare Council constituted under sub-section (1) of section 22 of the National Commission for Allied and Healthcare Professions (NCAHP) Act, 2021.

(d) "Government" means Government of Manipur.

(e) "section" means a section of the Act.

(f) "Form" means a form annexed to these rules.

(2) Words and expressions used in these rules and not defined herein but defined in the Act shall have their respective meanings assigned to them in the Act.

## CHAPTER 2
## MANIPUR STATE ALLIED AND HEALTHCARE COUNCIL

**3. Qualifications and Experiences of the Members of the State Council under clause (e) of sub-section (3) of section 22.-**

Qualification and experience of the Members shall be as follows: -

(a) 2(two) persons representing each of the recognized categories and having outstanding ability, proven administrative capacity and integrity, possessing a Post-graduate/ Graduate degree in any profession of recognized category of Allied and Healthcare Sciences from any University with experience of not less than 10 (ten) years in the field of Allied and Healthcare Sciences or Diploma in any profession of recognized category of Allied and Healthcare Sciences from any University with experience of not less than 12 (twelve) years in the field of Allied and Healthcare Sciences.

(b) The Members shall be nominated by the State Government for a period of 2(two) years.

**4. Qualifications and Experiences of the Members of the State Council under clause (f) of sub-section (3) of section 22.-**

Qualification and experience of the Members shall be as follows:

(a) 2(two) persons, representing charitable institutions engaged in education or services in connection with any recognized category possessing a Post-graduate/Graduate degree in any profession of recognized category of Allied and Healthcare Sciences from any University with experience of not less than 10 (ten) years in the field of Allied and Healthcare Sciences, out of which at least five years shall be as a leader in the Allied and Healthcare professions.

(b) No Institution shall be represented by more than 1 (one) nominee in the Council at a time.

**5. Salaries and Allowances payable to and other conditions of service of the Chairperson under clause (n) of sub-section (2) of section 68.-**

(1) The salary payable shall be equivalent to the salary of the Additional Secretary to the Government. He shall also be eligible for travelling and other allowances as per prevailing rules of the Government:

Provided that where the Chairperson of the Council is a retired person from Government, semi-Government agencies, public sector undertakings or recognized research institutions, the salary payable together with the pension or pensionary value of the terminal benefits, or both, received by him shall not exceed the last pay drawn.

(2) If the Chairperson of the Commission is in service of the Central Government or State Government, his salary and allowances shall be regulated in accordance with the rules applicable to him and his tenure at the Council shall be treated as transfer on deputation, in terms of prevalent rules of the Government.

(3) Declaration of assets, professional and commercial engagement or involvement by Chairperson of Council-

(a) The Chairperson of the Council shall file return of assets and liabilities in the manner as per prevalent rules or guidelines for employees of equivalent level in the State Government.

(b) The Chairperson of the Council shall also declare their professional and commercial engagement or involvement on their first appointment and at the time of demitting office in **Form I** annexed with these rules.

(4) Leave and other entitlements of the Chairperson of the Council shall be as per the prevalent Government rules or guidelines applicable to State Government employees.

(5) The State Government shall be the Authority competent to grant leave to the Chairperson of the Council. The Chairperson shall be the authority competent to grant leave to the Secretary and Presidents of autonomous boards of the Council.

**6. Travelling and other allowances of the Members under sub-section (2) of section 23.-**

(1) The Members of the Council shall be paid travelling allowances and daily allowances (T.A & D.A.) in accordance with the rules as applicable from time to time for the Group-A

officers of the Government.

(2) Every Member of the Council shall be his own controlling officer in respect of his bills relating to travelling allowances and daily allowances.

**7. Salary, allowance and other conditions of service of the Secretary, other officers and employees of the State Council under sub-section (2) of section 28.**

(1) The salary payable to the Secretary to the Council shall be equivalent to the salary of Joint Secretary of the Government.

(2) The Secretary to the Council shall possess-

Post Graduate/ Graduate degree in any Profession of recognized category of Allied and Healthcare Science with experience of not less than 20 (twenty) years in the field, out of which at least 5 years shall be as a leader in the Allied and Healthcare Professions and having an outstanding ability, proven administrative capacity and integrity.

(3) The Secretary to the Council shall hold office for a term of 3 (three) years or until the age of 62 (sixty-two), whichever is earlier.

(4) If the Secretary of the Council is in service of the State Government his salary and allowances shall be regulated in accordance with the rules applicable to him or sub-rule (1), whichever is higher and his tenure in the Council shall be treated as transfer on deputation, in terms of prevalent rules of the Government.

(5) Role of Secretary-

(a) The Secretary shall exercise in respect of the office of the Council such powers as are exercised by the "Head of Office" under the Government and perform such duties as have been given in the Act and rules.

(b) The Secretary shall also be responsible for the safety of the property of the Council and the control and management of the Council, accounts and correspondence, and shall see that the staff attend punctually, and generally discharge all such duties as may be required of them by the Council, the Advisory Council and the Professional Councils for the purposes of the Act.

(c) The Secretary shall attend and take notes of the proceedings of meetings of the Council, any sub-committee thereof, Advisory Council and other committees as may be appointed by the Council or any of its bodies.

(d) The Secretary shall not less than 90 days before the expiration of the term of any existing appointment, draw the attention of the Chairperson, to the approaching vacancy, and the latter shall forthwith report it to the Council in order that a new appointment may be made to take effect from the day on which the existing appointment will expire.

(e) The Secretary shall be the certifying officer for traveling and other allowances to Members, inspectors and other employees of the Council and the Chairperson of the Council.

(f) Leave and other entitlements of the Secretary and other officers of the Council shall be as per the prevalent Government of Manipur rules/guidelines applicable to State Government employees.

(g) The Chairperson shall be the authority competent to grant leave to the Secretary of the

Council. The Secretary shall be the authority competent to grant leave to all the other employees of the Council.

(6) Declaration of assets, professional and commercial engagement or involvement by the Secretary-

(a) The Secretary of the Council shall file return of assets and liabilities in the manner prescribed by the State Government for employees of equivalent level in the State Government.

(b) The Secretary of the Council shall also declare his professional and commercial engagement or involvement on his first appointment and at the time of demitting office in **Form I** annexed to these rules.

**8. Time, place and manner of rule of procedure in respect of transaction of business at meetings including quorum of the Manipur State Council under sub-section (1) of section 26.-**

(1) Time and place of the meetings of the Council shall be as follows:

(a) The time and place of the meetings of the Council shall be decided by the Chairperson.

(b) The Chairperson may also call a special meeting of the Council at any time after giving three days' notice to deal with any urgent matter requiring the attention of the Council:

Provided that at a special meeting, the subject or subjects for the consideration of which the meeting has been called shall only be discussed.

(2) Notice of meetings and agenda paper-

(a) Notice of every meeting other than a special meeting, shall be communicated by the Secretary to each Member of the Council not less than fifteen days before the date of the meeting.

(b) The Secretary shall issue with the notice of the meeting a preliminary agenda paper showing the business to be brought before the meeting, the terms of all motions to be moved of which notice in writing has previously reached him and the names of the movers.

(c) A Member who wishes to move any motion not included in the preliminary agenda paper or an amendment to any motion so included shall give notice to the Secretary not less than five days before the date fixed for the meeting.

(d) The Secretary shall, not less than ten days before the date fixed for the meeting, or in the case of a special meeting, with the notice of the meeting, issue a complete agenda paper showing the business to be brought before the meeting.

(e) A Member who wishes to move an amendment to any motion included in the agenda paper, but not included in the preliminary agenda paper shall give notice thereof to the Secretary not less than three days before the date fixed for the meeting.

(f) The Secretary shall cause a list of all amendments of which notice has been given under sub-rule (e) above to be made available for the use of every Member:

Provided that the Chairman may, if the Council agrees, for reasons to be recorded in writing, allow a motion to be moved at a meeting notwithstanding the fact that notice thereof was received late to admit of compliance with this rule

(3) Admissibility of motion-

(i) The Chairperson shall disallow any motion -

(a) if the matter to which it relates, is not within the scope of the Council's functions

(b) if it raises substantially the same question as a motion or amendment which has been moved or withdrawn with the leave of the Council at any time during the six months immediately preceding the date of the meeting at which it is designed to be moved:

Provided that such a motion may be admitted at a special meeting of the Council convened for the purpose on the requisition of not less than two - thirds of the Members of the Council:

Provided further that nothing in these rules shall operate to prohibit discussion of any matter referred to the Council by the State Government in the exercise of any of its functions under the Act

(c) unless it is clearly and precisely expressed and raises substantially one definite issue;

(d) if it contains arguments, inferences, ironical expressions, imputations or defamatory statements:

Provided that if a motion can be rendered admissible by amendment, the Chairperson may, in lieu of disallowing the motion, admit it in the amended form.

(ii) When the Chairperson shall disallow any motion, the Secretary shall inform the concerned Member stating the reasons for rejection thereof.

(4) Adjournment for want of quorum: - The quorum of the meeting shall be one-half of the total Members of the Council including the Chairperson. If, at any time, appointed for a meeting or during the course of any meeting, a quorum is not present, the meeting shall be adjourned, and if a quorum is not present, on the expiration of thirty minutes from such adjournment, the meeting shall stand adjourned to such future date and time as the Chairperson of the Council may appoint.

Quorum for special meeting shall be one-third of the total Members of the Council, including the Chairperson.

(5) Conduct of business:

(a) The Chairperson shall preside at every meeting of the Council. In the absence of Chairperson the Members present in the meeting shall elect amongst them any Member to preside over the meeting.

(b) Every matter raised by a Member shall be determined on a motion moved by the Member duly seconded and put to the Council by the Chairperson.

(c) When a motion has been moved and seconded and put to the Council by the Chairperson, it may be discussed as a question to be resolved either in the affirmative or in the negative or any Member may, subject to rule 7 on scope of amendments, move an amendment to the motion:

Provided that the Chairperson shall not allow an amendment to be moved which, if it had been a substantive motion, would have been inadmissible considering it is beyond

the scope of functions of the Council.

(d) Any motion or amendment standing in the name of a Member who is absent from the meeting may be brought forward by another Member with the permission of the Chairperson.

(6) Amendment to Motions:-

When an amendment to any motion is moved and seconded or when two or more such amendments are moved and seconded, the Chairperson shall state or read to the Council the terms of the original motion and of the amendment or amendments proposed serially.

(7) Identical Motions -

When motions identical in purport stand in the name of two or more Members, the Chairperson shall decide whose motion shall be moved and the other motion or motions shall thereupon be deemed to be withdrawn.

(8) Scope of Amendments -

(a) An Amendment shall be relevant to, and within the scope of, the motion to which it is proposed.

(b) An amendment may not be moved that negates the original motion.

(c) The Chairperson may refuse to put to the Council an amendment which in his opinion is not relevant to the motion.

(9) Form of Amendments –

A motion may be amended by –

(a) The omission, insertion or addition of words or

(b) The substitution of words for any of the original words.

(10) Debate -

(i) When a motion or amendment is under debate, no proposal with reference thereto shall be made other than-

(a) an amendment of the motion or of the amendment as the case may be, as proposed in sub-rule (6) of rule 8;

(b) a motion for the adjournment of the debate on the motion or amendment either to a specified date and hour or sine die;

(c) a motion for the closure, namely a motion that the question be now put;

(d) a motion that the Council instead of proceeding to deal with the motion do pass to the next item on the programme of business:

Provided that no motion of the nature shall be moved or seconded by a Member who has already spoken to the question then before the meeting:

Provided further that a motion referred for closure or passage to next item shall be moved without any speech.

(ii) It shall be the discretion of the Chairperson to accept or refuse a proposal for the adjournment of the debate on the motion or amendment.

(iii) Upon accepting the closure motion, the Chairperson shall put the substantive motion or amendment to vote after allowing the mover the right to reply.

(11) Withdrawal of motion :- A motion or an amendment which has been moved and seconded shall not be withdrawn save with the leave of the Council which shall not be deemed to be granted, if any Member dissents from the granting of leave.

(12) Discussions by Members :- When a motion has been moved and seconded, Members other than the mover and the seconder may speak on the motion in such order as the Chairperson may direct:

Provided that the seconded of a motion or of an amendment may, with the permission of the Chairperson, confine himself to seconding the motion or amendment, as the case may be, and speak thereon at any subsequent stage of the debate.

(13) Right of reply of the Mover:- The mover of a motion and, if permitted by the Chairperson, the mover of any amendment, shall be entitled to a right of final reply and no other Member shall speak more than once to any debate except with the permission of the Chairperson, for the purpose of making a personal explanation or of putting a question to the Member then addressing the Council:

Provided that a Member may at any stage of the debate may raise a point of order substantially incorporating therein a point of law, or statutory procedure, but shall not be allowed to make any speech:

Provided further that a Member who has spoken on a motion may speak again on an amendment subsequently moved to the motion.

(14) Voting on Motion: - When any motion involving several points has been discussed, it shall be in the discretion of the Chairperson to divide the motion and put each or any point separately to vote as he may think fit.

(15) Voting on amendment to Motion :-

(a) An amendment to a motion shall be put to vote.

(b) If there are more amendments than one to a motion the Chairperson shall decide the order in which they shall be taken up.

(c) Voting shall ordinarily be by show of hands, but it may be by ballots in case a demand to that effect is made by not less than three Members:

(d) The result of the votes shall be announced by the Chairperson.

(e) In the event of equality of votes, the Chairperson shall have a second or casting vote.

(16) Adjournment of meetings:-

(a) The Chairperson may if he deems necessary at any time, adjourn any meeting to any future date or to any hour of the same day stating the reasons thereof.

(b) Whenever a meeting is adjourned to a future date, the Secretary shall send notice of the adjourned meeting to all the Members.

(c) When a meeting has been adjourned to a future date and the Chairperson changes it to any other date for compelling reasons, the Secretary shall communicate the said change to each Member.

(d) At a meeting adjourned to a future date any motion standing over from the previous day shall, unless the Chairperson otherwise directs, takes precedence over other matters on the agenda.

(e) Either at the beginning of the meeting or after the conclusion of the debate on a motion during the meeting, the Chairperson may suggest a change in the order of business on the agenda and if the Council agrees such a change shall take place.

(f) No matter which had not been on the agenda of the original meeting shall be discussed at an adjourned meeting.

(g) The same quorum shall be necessary for an adjourned meeting as for the ordinary meeting.

(17) Points of order:-

(a) The Chairperson shall decide all points of order or disputes which may arise in any meeting.

(b) If any question arises with reference to procedure in respect of a matter for which these rules have no provision the Chairperson shall decide the same.

(18) Authorized persons to attend Commission meetings**:** - In the meetings of the Council, no person other than the Members, officers and employees of the Council, or a person eligible as per sub-section (2) of section 10 of the Act, shall be present except with the prior permission or special invitation of the Chairperson.

(19) Sitting Fee:- The Members of the Council shall be entitled to a sitting fee of Rs. 2000/- (rupees two thousand) only for each day of the sitting of the Council or as may be decided by the Government, by an order, from time to time.

**9. Fees for registration in the State Register under sub-section (1) of section 33:-**

(1) The Council shall maintain the Manipur State Allied and Healthcare Professionals Register, which shall be online and live.

(2) The applicant shall fill the application as per **Form II** .

(3) The registration fee shall be Rs. 2000/- (rupees two thousand) only or as may be decided by the Government, by an order, from time to time, payable in favour of the Secretary, Manipur State Allied and Healthcare Council Fund along with the application.

**10. Form of certificate of registration under sub-section (3) of section 33: -**

A certificate in **Form III** annexed to these rules or as may be modified by the Council shall be issued by the Secretary under his seal, to all persons who are directly registered with the Council in respect of Manipur State Allied and Healthcare Council.

**11. Fees and form for duplicate certificate under section 34 –**

(1) A certificate in **Form III-A** annexed to these rules or as may be modified by the Council shall be issued by the Secretary under his seal, to all persons in respect of the State Allied and Healthcare Council.

(2) In case of issuance of duplicate certificate, a fee of Rs. 2000/- (rupees two thousand) only or

as may be decided by the Government, by an order, from time to time, will be chargeable in favour of the Secretary, State Allied and Healthcare Council Fund along with the application.

**12. Fee and the manner of payment of application fee for renewal of registration under sub-section (1) of section 35-**

(1) The applicant shall fill the application form as per **Form IV.**

(2) A renewal certificate in **Form V** annexed to these rules or as may be modified by the Council shall be issued by the Secretary under his seal, to all persons in respect of Manipur State Allied and Healthcare Council.

(3) In case of issuance of renewal certificate, a fee of Rs. 3000/- (rupees three thousand) only or as may be decided by the Council, from time to time, will be chargeable in favour of the Secretary, Manipur State Allied and Healthcare Council Fund along with the application.

FORM – I
(see rule 5 (3) (b))

MANIPUR STATE ALLIED AND HEALTHCARE COUNCIL

STATEMENT OF PROFESSIONAL AND COMMERCIAL ENGAGEMENTS OR INVOLVEMENT ON FIRST APPOINTMENT AND AT THE TIME OF DEMITTING OFFICE

| S. No | Relation | Name | Professional position held in last three years from the date of declarations, if any | Commercial engagements / involvement held in last three years from the date of declarations, if any |
|---|---|---|---|---|
| 1 | Self | | | |
| 2 | Spouse | | | |
| 3 | Dependent - 1 | | | |
| 4 | Dependent - 2 | | | |
| 5 | Dependent - 3 | | | |

- Add more rows, if necessary.

Date:

Signature

Name

FORM II
MANIPUR STATE ALLIED AND HEALTHCARE COUNCIL
(See Rule 9(2))

APPLICATION FORM FOR REGISTRATION IN THE MANIPUR STATE ALLIED HEALTHCARE PROFESSIONALS' REGISTER AND FOR ISSUANCE OF CERTIFICATE OF REGISTRATION

*(to be filled in with block letters)*

| | | |
|---|---|---|
| 1. | Name of the applicant: | |
| 2. | Gender: Male / Female / Other: | |
| 3. | Age & Date of Birth (proof to be attached): | |
| 4. | Parent's Name (Full): | |
| 5. | Are you a citizen of India | by birth or<br>by domicile |
| 6. | If so, the date of becoming Indian citizen: | |
| 7. | Date and place of birth, with name | |
| 8. | Revenue District and State: | |
| 9. | Present occupation: | |
| 10. | Present address (with pin code): | |
| 11. | Permanent address (with pin code): | |
| 12. | Name of the Police Station within the | |
| 13. | Jurisdiction of which, the permanent address is situated: | |
| 14. | Aadhar Number | |
| 15. | Phone Number | |
| 16. | Landline with STD Code: | |
| 17. | Mobile Phone No.: | |
| 18. | Email | |
| 19. | Details of payment of fee towards Registration: | |
| 20. | Details of educational qualifications prior to/other than Allied healthcare qualifications | |

| Educational Qualification | Name of School/ College | Board/University | Year of passing |
|---|---|---|---|
| 15th Standard or equivalent | | | |
| PUC or equivalent | | | |
| Other | | | |

21. Details of Allied and Healthcare qualification for which registration is required, on Completion of Internship (If internship is applicable.)

| Name of Qualification (s) | Name of Institution/ College | Affiliating University/ Authority | Whether qualification obtained | Name of Qualification (s) | Name of Institution/ College | Affiliating University/ Authority |
|---|---|---|---|---|---|---|
| | | | | | | |

22. Any other remarks/information that applicant wants to submit:

Declaration
All the information/facts stated above are true and correct to the best of my knowledge, information and belief. I am fully aware of the legal consequences in the event that any of the information is found to be false.

Place:

Date:

Signature of Applicant

Note:

1. The application form should be properly and legibly filled in block letters.
2. Following documents are to be enclosed with the application:
3. Attested copy of Degree / Diploma Certificate OR attested copy of Provisional Degree/Diploma Certificate (if Degree/Diploma Certificate is yet to be received from the University/Authority) shall be forwarded along with the Application. Applicant shall produce the original Degree/Diploma or as the case may, original Provisional Certificate for verification, if so,

required by the State Council at any stage. In the event of any discrepancy is found, notwithstanding the fact that the applicant's name was registered, the name of the applicant shall be removed as provided under section 36 of the Act.

4. Duly attested copy of Certificate of Practical Training (Compulsory Rotating Internship- CRI) issued by the Principal/ Dean of the College.
5. Proof of residence.
6. Two recent passport size photograph's front view.
7. Signature on two self-adhesive slips provided with application.
8. The registration fee shall be paid in favor of the Manipur State Allied and Healthcare Council Fund.

FORM – III

(See Rule 10)

Certificate under section 33(3) of the National Commission for Allied and Healthcare Professions Act, 2021 (Central Act No.14 of 2021)

MANIPUR STATE ALLIED AND HEALTHCARE COUNCIL,

Website:
Email:

Registration Certificate

Registration No. …….../……..…/20 /

| | |
|---|---|
| Name | |
| Male/Female/Other | |
| Parent's Name | |
| Permanent Address with PIN Code, email and mobile phone number | |
| Date and Place of Registration | |
| Qualification with full nomenclature and abbreviation | |
| Professional Name & ISCO Code as per Schedule of the Act | |
| Year and Month in which Degree was awarded | |

It is hereby certified that this is a true copy of the entries pertaining to the name specified above, in the Manipur State Allied and Healthcare Council Professionals' Register.

Dated: ……

(Seal)
Secretary
Manipur State Allied and Healthcare Council

*Note*:

Every Registered Practitioner should be careful to bring to the Secretary's immediate notice, details regarding any change in his address and answer all enquiries that may be sent to him by the Secretary in regard thereto in order that his correct address may be duly inserted in the Register of Registered Practitioners.

This Certificate shall be valid for a period of five years from the date of registration and shall be renewed as

per the Regulations for the respective profession.

FORM – III - A

(See Rule 11(1))

Certificate under section 34 of the National Commission for Allied and Healthcare Professions Act, 2021 (Central Act No.14 of 2021)

MANIPUR STATE ALLIED AND HEALTHCARE COUNCIL,

Website:
Email:

Registration Certificate

Registration No. ……..../……../20 .../ - DUPLICATE

| | |
|---|---|
| Name | |
| Male/Female/Other | |
| Parent's Name | |
| Permanent Address with PIN Code, email and mobile phone number | |
| Date and Place of Registration | |
| Qualification with full nomenclature and abbreviation | |
| Professional Name & ISCO Code as per Schedule of the Act | |
| Year and Month in which Degree was awarded | |

It is hereby certified that this is a true copy of the entries pertaining to the name specified above, in the Manipur State Allied and Healthcare Council Professionals' Register.

Dated: ……

(Seal)
Secretary
Manipur State Allied and Healthcare Council

*Note*:

Every Registered Practitioner should be careful to bring to the Secretary's immediate notice, details regarding any change in his address and answer all enquiries that may be sent to him by the Secretary in regard thereto in order that his correct address may be duly inserted in the Register of Registered Practitioners.

This Certificate shall be valid for a period of five years from the date of registration and shall be renewed as per the Regulations for the respective profession.

FORM – IV
(See Rule 12(1))

MANIPUR STATE ALLIED AND HEALTHCARE COUNCIL APPLICATION FOR RENEWAL OF REGISTRATION

To

The Secretary,

The Manipur State Allied and Healthcare Professional Council

Sir/Madam

I request you to renew my Registration for a period of five (5) years for which I .....furnish the following particulars:

Date of issue of existing Certificate of Registration (Enclosed the original Certificate):

Date of Expiry of existing Registration:

Particulars of renewal fee paid (D.D. No._____, Name of the Bank, and Date) (Original D.D enclosed).

I hereby declare that the contents mentioned in the application are true and correct to the best of my knowledge

(Signature)
(Name and full address of the Applicant)

Place:
Date:

FORM – V

MANIPUR STATE ALLIED AND HEALTHCARE COUNCIL

(See Rule 12(2))

Certificate under section 35(3) of the National Commission for Allied and Healthcare Professions Act, 2021 (Central Act No.14 of 2021)

website:
email:

Certificate of Renewal of Registration

Registration No. ……../……./20/

| | |
|---|---|
| Application No. and Date | |
| Date of issue of the existing Certificate of Registration | |
| Date of expiry of existing Registration | |
| Date of renewal of Registration | |
| Renewal of Registration valid up to | |

This is to certify that the Registration in the name of Sri / Smt / Kum ……..

with the Council is hereby renewed under the provisions of National Commission for Allied & Healthcare Professions Act, 2021 and subject to the following conditions to practice as an Allied and Healthcare Professional in .....

This Renewal of Registration shall be in force for a period of five (5) years from the date of issue. This Certificate shall be produced whenever it is required to the officer of the Council.

The candidate shall not violate the provisions of the *National Commission for Allied and Healthcare Professions Act, 2021 as may be amended from time to time* and the rules made there under.

Place: Signature of Secretary

Date: Manipur State Allied and Healthcare Council Office Seal

FORM – VI
(See Rule 13)

MANIPUR STATE ALLIED AND HEALTHCARE COUNCIL

Annual Report of the State Allied and Healthcare Council for the Year 20…. - 20….

Introduction.

Description of the Constitution of the State Council

Objectives of the State Council.

Functions of the State Council.

Autonomous Boards u/s 29 of the Act - its constitution and functions etc.

Advisory Boards u/s 31 of the Act and its functions.

Standardization of curriculum and scope of practice with respect to each profession under the various professional categories.

Task shifting.

Registration of Allied and Healthcare Professionals.

Accreditation and Rating of Institutions.

Growth of Allied and Healthcare Education System, in Manipur, in particular.

Universities/Institutions/Colleges

Faculty strength

Students' strength

No. of Graduated students

Employment statistics (Addition of workforce in the current year, percentage of students without employment etc.)

Research Development in Universities/Institutions

Condensed statistics on Growth of Allied and Healthcare Education.

Guidelines for determination of fees for seats in private Institutions and Deemed Universities.
Common Entrance Examination

Exit-cum-Licensing Examination

National Teachers Eligibility Test

Assessment of Health Care, including Human Resources for Health and Healthcare Infrastructure and Road map for its development in the State.

Website

Legal matters

Vigilance

Right to Information

Accounts and Establishment, including annual audit report

Publications

Miscellaneous

Date:

Chairperson
Manipur State Allied and
Healthcare Council

Secretary
Manipur State Allied and
Healthcare Council

Commissioner-cum-Secretary(Health & FW),
Government of Manipur

Printed at and Published by the Directorate of Printing & Stationery, Government of Manipur.

Digitally signed by
Thingbaijam Binodkumar Singh
Date: 07-05-2026 17:06:06